

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.201
C.A.(CAA)/11(AHM)2024

Proceedings under Section 230-232 of Co. Act, 2013

IN THE MATTER OF:

Aspen Infra Padubidri Private Limited
(Transferor Co.)
Tanti Holdings Private Limited
(Transferee Co.)

.....Applicant

.....Respondent

Order delivered on: 11/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Ms. Dharmishta Raval, Adv.
For the Respondent :

ORDER
(Hybrid Mode)

The learned counsel for the Applicant has filed an additional affidavit to place on record the Consent Affidavits and Board Resolutions vide Inward Diary no. D4723 dated 18.06.2024. The same is taken on record.

We have heard for the Applicant and perused the record.

Reserved for order.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)